



ITEM NO.13

COURT NO.9

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 8514/2021

(Arising out of impugned final judgment and order dated 10-07-2020 in CRLA No. 4812/2012 passed by the High Court Of Judicature At Allahabad)

ZULFIQAR @ ZILLU

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 143579/2021 - EXEMPTION FROM FILING O.T., IA No. 90106/2022 - GRANT OF BAIL, IA No. 143578/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 28-11-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. M.Z. Chaudhary, Adv.
Mr. Aftab Ali Khan, AOR
Mr. Arvind Kumar Kanva, Adv.
Mr. Tabarak Hussain, Adv.
Mr. Lakhan Singh Yadav, Adv.

For Respondent(s)

Mr. Devesh Pratap Singh, Adv.
Mr. Ajay Vikram Singh, AOR
Ms. Priyanka Singh, Adv.
Ms. Pranjali Goel, Adv.
Mr. Sharjeel Ahmad, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Taking into consideration the fact that the applicant/petitioner has been incarcerated for a period of

more than 10 years and with remission more than 13 years, during the pendency of the appeal, we are inclined to allow the application (I.A. No. 90106 of 2022) for bail. Ordered accordingly.

The applicant/petitioner is directed to be released on bail in connection with Crime No. 107 of 2011 registered at Police Station Sherkot, District-Bijnor, Uttar Pradesh on such terms and conditions as may be deemed fit and appropriate by the learned Trial Judge.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)